

SCHEDULE II**FORM B
PUBLIC ANNOUNCEMENT**

(Regulation 12 of the Insolvency and Bankruptcy (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF TAURIAN ENGINEERING PRIVATE LIMITED

Sr	Particulars	Information
1.	Name of corporate debtor	TAURIAN ENGINEERING PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	12/08/1999
3.	Authority under which corporate debtor is incorporated / registered	ROC Mumbai
4.	Corporate identity number / limited liability identity number of corporate debtor	CIN:- U51397MH1999PTC121267
5.	Address of the registered office and principal office (if any) of corporate debtor	REGISTERED OFFICE 63, 3rd Floor, 107, Anand Ashram, Dr R. G. Thadani Marg, Poddar Hospital, Worli, Mumbai City, Mumbai, Maharashtra, India, 400018
6.	Date of closure of insolvency resolution process	April 4, 2025
7.	Liquidation commencement date of corporate debtor	April 4, 2025 (Order of Hon'ble NCLT received on May 7, 2025)
8.	Name and registration number of the insolvency professional acting as liquidator	Rakesh Chaturvedi Reg no: IBBI/IPA-001/IP-P00242/2017-18/10471
9.	Address and e-mail of the liquidator, as registered with the Board	Address : Paresh Rakesh & Associates LLP 103, Namrata CHS, Bldg No.-15, Shashtri Nagar, Link Road, Goregaon West, Mumbai - 400104. Email : ip@pareshrakesh.in, Mo-9867564075
10.	Address and e-mail to be used for correspondence with the liquidator	Address : Paresh Rakesh & Associates LLP 103, Namrata CHS, Bldg No.-15, Shashtri Nagar, Link Road, Goregaon West, Mumbai - 400104. Email : cirp.taurian@gmail.com
11.	Last date for submission of claims	June 6, 2025

Notice is hereby given that the Hon'ble National Company Law Tribunal, Mumbai Bench has ordered the commencement of liquidation of the TAURIAN ENGINEERING PRIVATE LIMITED on April 4, 2025 (Received on May 7, 2025).

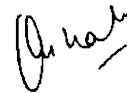
The stakeholders of TAURIAN ENGINEERING PRIVATE LIMITED are hereby called upon to submit their claim with proof of their claims, on or before June 6, 2025, to the liquidator at the address mentioned against item 10.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

The stakeholders / claimants shall submit their claims in the forms with documentary proofs as prescribed in Schedule II under the INSOLVENCY AND BANKRUPTCY BOARD OF INDIA (LIQUIDATION PROCESS) REGULATIONS, 2016 as available at <https://ibbi.gov.in/home/downloads>.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38

Submission of false or misleading proofs of claim shall attract penalties.



Rakesh Chaturvedi
Liquidator

Date: **May 8, 2025**

Place: Mumbai

Reg no: IBBI/IPA-001/IP-P00242/2017-18/10471

